## THE HIGH COURT OF MEGHALAYA: SHILLONG NOTICE

NO.HCM.III/166/2019-Judl./Part-1/424 Dated Shillong, the 7th March, 2023

It is hereby notified to all concerned that, on account of non-availability of Hon'ble Mr. Justice H.S. Thangkhiew on March 9, 2023, cases fixed before Court No.2 on the said date shall stand adjourned and will be listed in due course except for urgent matters, which, if any, may be mentioned before the Single Bench of Hon'ble Mr. Justice W. Diengdoh in Court No.3.

By Order,

JOINT REGISTRAR (LISTING)
Dated Shillong, the 7<sup>th</sup> March, 2023

Memo NO.HCM.III/166/2019-Judl./Part-1/424-A Copy to: -

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.A to the Registrar General, High Court of Meghalaya, Shillong for kind information.
- 5. The P.S. to the Advocate General/Addl. Advocate General, Shillong for kind information.
- 6. The Deputy Solicitor General/Central Govt. Counsel, High Court of Meghalaya, Shillong for kind information.
- 7. The President/ Secretary, High Court Bar Association, Shillong for kind information.
- 8 The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. He is also requested to get the same uploaded in the Official Website.
- 9. All Court Masters concerned for information and necessary action.
- 10. Notice Board.
- 11. Office File.

JOINT REGISTRAR (LISTING)

179